

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-518
CP-153/241-242/PB/2021

IN THE MATTER OF:

Smt. Varsha Jain & Ors.

....Applicant

Vs.

Naturelle Resorts Pvt. Ltd. & Ors.

.....Respondent

SECTION

U/s 241-242

Order delivered on 24.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :

For the Respondent : Adv. Honey Satpal for Respondent No. 2 to 5

HYBRID HEARING (PHYSICAL & VC)

ORDER

No one is present on behalf of Petitioner at the time of hearing of the matter. Advocate Honey Satpal appears on behalf of R-2 to R-5 and submitted that she has been engaged recently and has obtained the NoC from the previous counsel and sought time to file their Vakalatnama. Vakalatnama be filed within a period of 1 week. In the interest of justice, list the matter on **09.10.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)